

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s).7383/2026

[Arising out of impugned final judgment and order dated 08-04-2026 in CRM-M No.73084/2025 passed by the High Court of Punjab & Haryana at Chandigarh]

DHARAM SINGH CHHOKER

Petitioner(s)

VERSUS

DIRECTORATE OF ENFORCEMENT

Respondent(s)

IA No. 124587/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 126040/2026 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

WITH

Diary No(s). 24648/2026 (II-B)

IA No. 126872/2026 - CONDONATION OF DELAY IN FILING, IA No.126870/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 126874/2026 - PERMISSION TO FILE LENGTHY LIST OF DATES

Date : 27-04-2026 These matters were called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE JOYMALYA BAGCHI

For Petitioner(s) :Mr. Narendra Hooda, Sr. Adv.
Mr. Keshavam Chaudhri, Adv.
Mr. Rishi Seghal, Adv.
Ms. Hargun Sandhu, Adv.
Mr. Rishab Tewari, Adv.
Ms. Diya Bhagwan, Adv.
Mr. Rijul Seth, Adv.
Mr. Kartik Yadav, Adv.
Mr. Nikilesh Ramachandran, AOR

Mr. Narendra Hooda, Sr. Adv.
Mr. Keshavam Chaudhari, Adv.
Mr. Rishi Sehgal, Adv.
Ms. Shraddha Deshmukh, AOR
Ms. Hargun Sandhu, Adv.
Mr. Rishab Tewari, Adv.
Ms. Diya Bhagwan, Adv.
Mr. Rijul Seth, Adv.

For Respondent(s) :Mr. Anil Kaushik, ASG
Mr. Zoheb Hossain, Adv.
Mr. Arkaj Kumar, Adv.
Mr. Bhuvan Kapoor, Adv.
Mr. Rajat Rana, Adv.
Mr. Ishaan Kumar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Unless the petitioner safeguards the interest of the homebuyers, who have been *ex facie* duped, let the petitioner show cause as to why this Court should entertain the prayer in the instant petition.
2. Post the matter on 21.05.2026.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(PREETHI DILEEP KUMAR)
ASSISTANT REGISTRAR